

Recommendations of Central Cement Wage Board

2616. SHRI PRATAPRAO B. BHOSALE: Will the Minister of LABOUR be pleased to state:

(a) whether the recommendations of Central Cement Wage Board have been implemented;

(b) if not, the reasons therefor; and

(c) the steps Government propose to take in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Government did not monitor the implementations of the recommendations of the Central Cement Wage Boards because this was a non-statutory Board and the Managements were requested to implement the recommendations. The Central Cement Wage Board was appointed in 1964. It submitted its recommendations in 1967. Government accepted its recommendations in February, 1968 with some modifications. The recommendations were to remain in operation for a period of 5 years.

The Government did not monitor the implementation of the Board's recommendations.

(c) Union Labour Minister held meetings in the year 1968 with representatives of trade unions and the concerned Government departments to ensure smooth implementation of the Wage Board recommendations.

Criteria for Regularisation of Unauthorised Colonies

2617. SHRIGANGA CHARAN LODHI: Will the Minister of URBAN DEVELOPMENT be pleased to state the number of unauthor-

ised colonies in Delhi and the period fixed for their regularisation and the criteria to be followed for the same?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): According to the existing decision only those unauthorised colonies which were in existence as on 30.6.77 were to be regularised. 607 unauthorised colonies were found to have come up before that date. 543 unauthorised colonies which conformed to the criteria laid down by the Government (vide Annexure) have already been regularised. There is no fixed period for regularisation of the remaining 64 unauthorised colonies which have been found not to fall within the prescribed criteria. No survey of the unauthorised colonies which might have come up after 30.6.77 has been done.

ANNEXURE

No. J-13037/113/74/UDI/UDIIB
Government of India
Ministry of Works and Housing
(Nirman Aur Awas Mantralaya)

New Delhi, the 16th Feb., '77

To

The Lt. Governor,
Delhi.

Subject:— Unauthorised colonies in Delhi—Approval of.

Sir,

Government had appointed a Committee on 26th August, 1974 to make a case by case study in respect of all unauthorised colonies which have come up in Delhi from time to time in particular before 15th June, 1972 with a view that the Government could take a decision in regard to the future of such colonies. The Committee submitted its re-

port on 26th February, 1975.

family do not own a house/
plot in Delhi.

2. The report of the Committee has been examined by Government and it has now been decided that various unauthorised colonies which have come up in Delhi including those around villages outside the "Lal Dora" as also the unauthorised extensions of approved colonies from time to time will be regularised on the terms and conditions set out below:—

- (i) Both residential and commercial structures will be regularised.
- (ii) Structures will be regularised after fitting them in a layout and after keeping clear space for roads and other community facilities. To the extent land is already available for roads and other community facilities in the immediate vicinity or neighbourhood such land be utilised for these purposes.
- (iii) Development charges as determined by D.D.A./M.C.D. will be payable by the owners of the properties in such manner as may be laid down by these bodies.
- (iv) The families which are displaced in the process of providing space for roads and other community facilities will be rehabilitated in the following manner:—
 - (a) Owners of the house, who or any of whose family members do not own a plot/house in Delhi will be provided alternate land/flat.
 - (b) The tenants will be allotted alternate accommodation provided they, or any of their dependent members of

(v) In the process of regularisation, wherever, necessary, change of land use will be considered with reference to the provisions of the Master Plan/Zonal Plans.

(vi) Colonies which have been notified for acquisition will also be considered for regularisation and wherever necessary other consequential steps will be taken.

(vii) D.D.A./M.C.D. will take up the work of completing the case by case study of all the colonies, which could not be done earlier, on a top priority basis.

(viii) A High Level Implementation Body will be set up to watch the progress of regularisation and development of unauthorised colonies in accordance with the policy laid down by Government. The D.D.A. and M.C.D. will be implementing authorities.

(ix) The civic services which will be provided in future in the colonies to be regularised, as also those which may already exist in these colonies, will be maintained by M.C.D.

(x) The M.C.D. will take immediate steps especially to provide water and electric connections in all the unauthorised colonies. Those who have already deposited the money would be given preference.

3. Constructions already done in areas earmarked for roads and other community facilities in the colonies which had been regularised earlier, will also be regularised

provided land for such facilities is available in the immediate vicinity or neighbourhood. Otherwise, they will be given alternate sites/flats.

4. While deciding upon the regularisation of unauthorised colonies in the manner indicated above, it is also to be emphasised that Government will not countenance any activity or action on the part of any individual or body to put up fresh structures whether in the existing unauthorised colonies or in any other areas within or outside the urbanisable limits of Delhi. Any attempt in this direction will be viewed seriously and defaulters will be dealt with severely.

Yours faithfully,
sd/-

(K. Biswas)
Director
T. No. 372854

[*Translation*]

Supply of poor quality of Foodgrains

2618. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether rice and wheat supplied to the Fair Price Shops in Union Territory of Delhi is of inferior quality for all areas;

(b) if not, the considerations for which different quality of rice and wheat is supplied to different areas; and

(c) whether any complaints have been received in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):
(a) and (b). No, Sir. The Food Corporation of

India issues wheat and rice of uniform quality conforming to the Prevention of Food Adulteration Act standards for all areas. However, as procurement is made from various producing centres in the country, slight variations within the specified standards in the quality of the foodgrains released simultaneously from different godowns, are not altogether ruled out.

(c) Delhi Administration has stated that 13 complaints have been received during the last six months regarding the quality of rice and wheat. Whenever any complaint regarding quality is received, the same is immediately investigated, and appropriate measures, including replacement, are taken.

[*English*]

Emergency Ward in Sanjay Gandhi Hospital, Mangolpuri

2619. SHRI TARIF SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that Emergency Ward has not yet been started in the Sanjay Gandhi Hospital, Mangolpuri, New Delhi and emergency cases are not being admitted and this causing a great difficulty to the people in the surrounding areas; and

(b) if so, what steps are being contemplated by Government to make emergency ward functioning in the said hospital and the time by when it is likely to be started?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Yes, Sir.

(b) Emergency services in the Sanjay Gandhi Memorial Hospital will be commenced only after obtaining necessary approvals for provision of additional funds